

**Read :-** Hon'ble High Court, Bombay Notificaction No.A -3902/2018 dated. 21<sup>st</sup> December 2018

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Consequent upon the transfer and posting of the Judicial Officer in Sindhudurg District, the Principal District and Sessions Judge, Sindhudurg is pleased to pass the following order in respect of handing over and taking over charge by the Judicial Officer :-

**OFFICE ORDER NO. 23 OF 2018**

The following Judicial Officer who is under order of transfer shall hand over charge of his present posting on the date mentioned in col. no.5 against their name in col. no.4 and shall take over the charge of his new posting on **07/01/2019 B.O.H..**

Sr. No	Name and present posting	New posting	Date of handing over the charge of present post.	Charge kept with
01	02	03	04	5
01	Shri.S.B.Patil Civil Judge (J.D.) &J.M.F.C., Dodamarg.	Jt.Civil Judge (J.D.) &J.M.F.C. Kankavli.	06/01/2019 A.O.H.	Smt. S.H.Panhale, Jt.Civil Judge (J.D.) &J.M.F.C. Sawanwadi <b>from 06/01/2019 A.O.H. untill further order.</b>

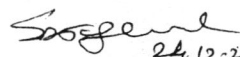
Shri.S.B.Patil, Civil Judge (J.D.) & J.M.F.C., Dodamarg is directed (a) to finish by Judgements in all cases in which hearing has already been concluded and (b) also should endeavour to dispose of all part- heard cases, before handing over charge.

Shri.S.B.Patil, Civil Judge (J.D.) & J.M.F.C., Dodamarg is directed to keep his charge report duly signed by him with date, with the Assistant Superintendent of his Court for being completed by his successor Judicial Officer.

While submitting the charge report, it should be seen that, the exact time (A.O.Hrs./B.O.Hrs.) and date of taking over and handing over the charge, are specifically mentioned just below their signatures, in the charge report.

Informa concerned accordingly.

District Court, Sindhudurg.  
Date :- 24 / 12/2018.

  
24/12/2018  
Principal District & Sessions Judge  
Sindhudurg.

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